

Media Partner



SHARDA SCHOOL OF
LAW

Knowledge Partner



Sharda School of Law, Sharda University
In collaboration with
Competition Commission of India,
New Delhi

organizes

7th
ANAND SWAROOP GUPTA MEMORIAL
INTERNATIONAL MOOT COURT COMPETITION, 2023

Thursday 16th - Saturday, 18th March, 2023

Established in 2009



SHARDA
UNIVERSITY
Beyond Boundaries

About Sharda University

Sharda University Greater Noida is India's truly global university which has seen students from 85+ countries experience a world-class campus life. Spread over 63 acres, Sharda University offers 216 programme/plans in a myriad of disciplines and an education experience matching with the very best. Students can pursue a semester at Sharda University Uzbekistan campus at the same fee in select programmes.



Established in 2019



SHARDA
UNIVERSITY
— UZBEKISTAN —

About Sharda University Uzbekistan

Sharda University Uzbekistan has been established under a special President decree in line with Sharda Group's commitment to offer global standard education to every individual. It is the first independent private university in Fergana valley that is being envisioned to become the gateway for students from Eurasia.



ABOUT SHARDA SCHOOL OF LAW

Established with an aim of developing top lawyers, Sharda School of Law has evolved into a leading Law School in Delhi NCR. The School's teaching standards and research quality consistently receive high ratings and it maintains a strong research culture with all faculty actively researching in their preferred areas. The learning environment is one of support and personal development leading to well rounded and highly employable graduates.



LEGACY OF WINNING AWARDS

- Sharda School of Law has been ranked 10th in the North India among top private Law Schools as per India Today in 2021.
- Sharda School of Law has been ranked 4th Top Eminent Law School 2020 by the Competition Success Review (CSR)
- Sharda School of Law has been awarded "KNOWLEDGE STEEZ LEGAL AID AWARD 2019" for rendering excellent services in Legal Aid and Justice to the society in 2019.
- Sharda School of Law has been awarded as the "Best Law School in Northern India Award 2019". The award was given by the National Institute of Educational & Research (NIER), India in 2019.



**AWARDED
BEST
LAW SCHOOL
IN DELHI-NCR
BY NATIONAL EDUCATION
EXCELLENCE AWARDS 2017**



Invitation

The Director/Vice-Chancellor/Dean/Head/Principal


**7th Anand Swaroop Gupta Memorial
International Moot Court Competition, 2023**
Thursday 16th - Saturday, 18th March, 2023

*Respected Sir/Ma'am,
Greetings!*


*It gives us an immense pleasure that the Sharda School of Law,
Sharda University, presents the **7th Anand Swaroop Gupta
Memorial International Moot Court Competition, 2023**
to be held from **16th to 18th March, 2023.***

*We take this occasion to invite your esteemed institution to
participate in the moot court competition.*

*It will be our endeavor to create an atmosphere of invigorating
intellectual challenges and the opportunity to learn court craft
through simulated experiences in the competition. We look
forward to a positive response.*



*Best regards,
Prof. (Dr.) Komal Vig
Dean, Sharda School of Law, SU*



7th

ANAND SWAROOP GUPTA MEMORIAL
INTERNATIONAL
MOOT COURT COMPETITION, 2023

PRIZE AND AWARDS

Prize and Awards ₹ 2,50,000

Winner: ₹ 50,000 (Cash) + Trophy

Free Subscription for all 3 members of SCC for
1 year worth ₹ 81,000

Runner Up: ₹ 25,000 (Cash) + Trophy

Free subscription for All 3 members of EBC for
1 year worth ₹ 43,500

Best Speaker Male and Female- ₹ 5,000 each + Trophy

Best researcher Male and female- ₹ 5,000 each + Trophy

Best Memorial- ₹ 5,000 + Trophy

7th

ANAND SWAROOP GUPTA MEMORIAL INTERNATIONAL MOOT COURT COMPETITION, 2023

MOOT PROBLEM

1. Snapup is a cross-platform centralized instant messaging and voice-over-IP service owned by French company Beta Platforms.
2. Snapup Inc. ('Snapup') has updated its privacy policy and terms of service for Snapup users. It was inter alia reported that the new policy makes it mandatory for the users to accept the terms and conditions in order to retain their Snapup account information and provides as to how it will share personalized user information with Facelook Inc. ('Facelook') and its subsidiaries.
3. Since early January 2022, Snapup users started receiving notification from Snapup informing them about the new changes in Snapup terms of service and privacy policies. The text of such notification, as reported in media is as follows:
 - Snapup is updating its terms and privacy policy.
 - Key updates include more information about:
 - o *Snapup's service and how we process your data.*
 - o *How businesses can use Facelook hosted services to store and manage their Snapup chats.*
 - o *How we partner with Facelook to offer integrations across the Facelook Company Products.*
4. By tapping AGREE, you accept the new terms and privacy policy, which take effect on March 28, 2022. After this date, the users will need to accept these updates to continue using Snapup. Users can also visit the Help Center if they would prefer to delete the account and would like more information. As a result, users will have to mandatorily accept the new terms and policy in their entirety including the terms with respect to sharing of their data across all the information categories with other Facelook Companies.
5. As per previous privacy policy of Snapup, existing users had an option to choose whether they wanted to share their Snapup data with Facelook.
6. The antitrust watchdog in its order, Competition Commission of Myria essentially identified two interconnected grounds that raised several anti-trust concerns. The first is that under the updated

policy, Snapup would share individualized user data with other Facebook companies. The second is that all current Snapup users were required to formally accept the Updated policy by a certain date in order to keep using Snapup's services.

In light of the Snapup's dominant market position and market dominance, Competition Commission of Myria believes that the "take-it-or-leave-it" nature of its privacy policy, terms of services, and information-sharing requirements demand a thorough review.

7. Having considered the media reports and the potential impact of the Policy and Terms for Snapup users and market, the Competition Commission of Myria (CCM), in its ordinary meeting held on 19 April 2022, decided to take suo moto cognizance of the matter.
8. In the said meeting, the Commission deemed it appropriate to seek response from both Snapup and Facelook on certain queries, as specified in the order dated 19 April, 2022.
9. Pursuant to the said directions, Snapup filed a confidential version of its response on 8, May 2022. The Commission in its meeting held on 11 May 2022 considered the same and observed that the same is not in accord with Regulation 35 of the Competition Commission of Myria (General) Regulations, 2009 (the, 'General Regulations') whereby and where under a party seeking confidentiality has to make an application setting out cogent reasons for seeking such treatment along with confidential and non-confidential versions of the information provided and documents sought to be filed. The Commission further observed that the response filed by Snapup is also not in compliance with Regulation 11 of General Regulations as the same is not signed in terms of the provisions contained therein. In view of the above, Snapup was directed to submit its response in compliance with the observations made in this order latest by 25 June 2022. The Commission further observed that despite clear directions in the order dated 19 April, 2022 passed by the Commission, Facelook neither responded to the queries raised by the Commission nor moved any application seeking extension of time to comply with the requisitions made by the Commission.

10. In these circumstances, the Commission directed Facelook to submit its response to the queries mentioned in the order dated 19 April 2022 without any delay and in any event latest by 30 May, 2022.

11. Snapup and Facelook responded to the said directions of the Commission vide separate e-mails dated 24 May 2022.

Facelook has inter alia submitted that "...While Facelook is the parent company of Snapup, Facelook and Snapup are separate and distinct legal entities. It is Snapup (not Facelook) that offers and operates Snapup's instant messaging service that is the subject of the Hon'ble Commission's Order. Specifically, the 2022 Update is in relation to the Terms of Service and Privacy Policy of the messaging service offered by Snapup. In light of the above, Facelook humbly submitted that it should not be arrayed as a party to these proceedings, and Snapup is the appropriate entity to provide the Hon'ble Commission with the information sought...". 11. Snapup had stated that the primary aim of the 2021 update was twofold:

- (a) to provide users with further transparency about how Snapup collects, uses and shares data.
- (b) to inform users about how optional business messaging features work when certain business messaging features become available to them.

12. Since Facelook would be a beneficiary of the data sharing arrangement. Accordingly, it was held to be a necessary party since the data was to be shared with it and the Competition Commission of Myria decided against the step taken by Facelook in its order dated 30 June, 2022. The decision emphasised on excessive data collection and stalking of consumers for targeted advertising, an alleged abuse of dominant position. It found abuse of Snapup's dominant market status through "exploitative and exclusionary conduct". CCM held that there is abuse of dominant use on the part of Snapup and Facelook.

Disclaimer:

The facts stated in the present case are fictitious and have been drafted solely for the purpose of the competition. The facts, names, locations and dates bear no resemblance to any person, event or happening whether dead or alive. Any resemblance, if any, is purely coincidental. This problem does not intend to hurt the feelings of any section of society or to offend any person or organisation.

13. Aggrieved by the decision of CCM, Snapup and Facelook approached the Hon'ble High Court on 5 July, 2022.

- Snapup contends that there is no violation of constitutional rights. Snapup contended that there is no contravention of further provisions of the Competition Act.

- Facelook submitted that it ought not to be made party to these proceedings since they are separate legal entities. While Facelook is the parent company of Snapup, the two are separate and distinct legal entities. It is Snapup (not Facelook) that offers and operates Snapup's instant messaging service that is the subject involved.

14. Constitutional validity of the updated privacy policy of Snapup was challenged as violative of Articles 19, 21 of Constitution of Myria.

15. Both the petitions were clubbed and would be heard together on 5th November, 2022.

16. The issues raised before the High Court are:

(a) Whether the CCM has jurisdiction to deal with data-related matters and Privacy concerns of Snapup and Facelook?

(b) Whether the updated Privacy Policy of Snapup is a prima facie a case of abuse of dominance under the Competition Act of Myria?

(c) Whether the privacy policy and terms of service are violation of the fundamental right to privacy as well as provisions of the Information Technology Act of Myria?

Note:

The Laws of Myria are to be presumed pari-materia to the laws of India.

7th

ANAND SWAROOP GUPTA MEMORIAL INTERNATIONAL MOOT COURT COMPETITION, 2023

MOOT RULES

ADMINISTRATION & GENERAL RULES /COMPETITION GUIDELINES

1. General Rules:

- a. "Organizers" means the Moot Court Committee, Sharda School of Law, Sharda University
- b. "Competition" means the 7th Anand Swaroop Gupta Memorial International Moot Court Competition, 2023.
- c. "Participating Team" means the team which has registered itself for the competition as per the rules given below.
- d. "Participating College/Institution/University" shall be presumed to be the parent institution of the participating team.
- e. "Participants" means the speakers and the researcher of the Participating Team.
- f. The rules of the Moot Court shall be strictly adhered to. Any deviation there from them would attract disqualification or other penalties as decided by the Organizers.
- g. Decision taken by the Organizers in case of any doubt, dispute, disqualification etc shall be final.
- h. Registration will be on 1st come 1st serve basis (Maximum 32 Teams will be approved).

2. Date and Venue of the Competition:

The 7th Anand Swaroop Gupta Memorial International Moot Court Competition, 2023 shall be held from **Thursday 16th - Saturday, 18th March, 2023.**

Venue: Sharda School of Law, Sharda University.*

* International Teams can participate in Online Mode.

3. Eligibility:

The Competition is open to bona-fide undergraduate students of recognized Colleges/Institutions/Universities who are currently pursuing their Bachelors Degree in Law i.e. 3 year LLB or 5 year Integrated or Honors' LL.B Programme with all combinations on a regular basis.

4. Team Composition:

- Each team shall comprise of a maximum of 3 members and a minimum of 2 members consisting of either 2 speakers and 1 researcher or 2 speakers only. The number cannot be modified under any circumstances.
- Teams shall identify the speakers and researcher at the time of Registration. No extra member/faculty/observer shall be allowed. Also, no deviation from the chosen names shall be allowed.
- Not more than One Team from the same Institution shall be allowed to participate in the competition.

5. Registration:

- Teams are required to complete their Registration by 28th February, 2023, 12:00 PM IST.
- The Registration Fee is INR 3500/- which shall be payable through Online Transaction Mode and shall be made in favour of Sharda University, Sharda School of Law.
- Participants will have to bear accommodation expenses on their own. However, on request, Sharda University can provide assistance in finding accommodation.

6. Payment Details:

Bank Name: **Axis Bank**

Branch Name: **Alpha Commercial Belt**, Greater Noida

Account Holder Name: **Sharda University** (A Unit of Sharda Educational Trust)

Account No.: **912010034708496**

Branch Code: **000624**

IFSC Code: **UTIB0000624**

MICR Code: **110211054**

SWIFT Code: **AXISINBB624**

The Registration shall be done by filling up the Application Form available on GoogleForm:

- After registering on the Google Form, the teams are required to send one Email Approval through their Moot Court Faculty Coordinator/Dean/Principal with the details of the participating team.
- Once the Registration form is filled, Email Approval from the Faculty Coordinator is received and the Fee is paid, the teams shall receive the confirmation of their provisional Registration from the Sharda Moot Court Society.
- The Registration shall be deemed complete only when the Registration form is duly filled, Email Approval is received and the Registration fee is paid. The teams must send the Screenshot of their Online Transaction Fee through email to nmc@sharda.ac.in
- Once the final registration is done Teams will get the confirmation email and their Team Codes also.

6. Contact Information:

- Email: nmc@sharda.ac.in
- Mobile Nos: Prateek Kumar Dinkar (8789745177), Areen Gupta (9622100568), Piyush Agarwal (9971145750), Shadab Ahmed (8376918591), Muskan Sharma (9315430127)

7. Rules Regarding Moot Memorial:

a) Submission Guidelines:

- Teams are required to submit a memorial from each side i.e. from the side of Petitioner/Appellant and from the side of Defendant/Respondent.
- Teams are required to send the memorial via email to Sharda Moot Court Committee (SMCC) at nmc@sharda.ac.in latest by 8th March, 2023. Two Hard Copies of the Memorial (two each for respective side) have to be sent before 10th March, 2023 at the following address:
Moot Court Society , 4th Floor, Block 7, Sharda School of Law, Sharda University, Greater Noida 201310 with 7th Anand Swaroop Gupta Memorial International Moot Court Competition, 2023 at the top of the Envelope.
- Late submission penalty will be there in case of late submission of memorial.

b) Format of Memorial:

Each memorial shall have the following details;

- Cover Page
- Table of Contents
- List of Abbreviations
- Index of Authorities
- Statement of Jurisdiction
- Statement of Facts
- Issues Raised
- Summary of Arguments
- Written Submissions
- Prayer

c) Cover Page:

The following details should be there on the cover page and nothing else:

- Team code on the top right hand corner of the cover page
- Name and place of the forum
- Name of the parties and their status
- Memorial submitted to ...
- Memorial filed and appearing on behalf of ...

d) Content Specification:

The following content specification must be adhered to:

- Language - English
- Font and Size (Body) - Times New Roman, 12 pts
- Line Spacing (Body) - 1.5 lines
- Font and Size (Footnotes) - Times New Roman, 10 pts
- Line Spacing (Footnotes) - Single line
- Page Margins - 1 inch on all sides
- Page Limit (i) Entire Memorial - 30 pages maximum
(ii) Body of Arguments - 10 pages maximum
- Paper Specification - White A4 Size Paper
- Body of the Memorial - Justified

The cover pages must be **Blue for Plaintiff or Petitioner or Appellant and Red for Defendant or Respondent.**

e) Evaluation of Memorials

Memorials will be judged by a special panel of judges on the basis of the following criteria:

1	Presentation of Facts & LAW	10 marks
2	Ingenuity and Logical Reasoning	20 marks
3	Interpretation of Law	20 marks
4	Extent and use of Authority	20 marks
5	Relief Sought	10 marks
6	Format and Citation	10 marks
7	Grammar & Style	5 marks
8	Adherence to the Guidelines	5 marks

f) Deduction of marks for late submission of Soft copy of the Memorial:

Late submission, if any, of soft copy of the memorials may be permitted by the Organizing Committee in exceptional circumstances on case to case basis upon prior request of the participants subject to deduction of 2 marks per day for late submission of the hard copies and subject to a maximum limit of 2 days after which it won't be accepted.

Note: - Participants are requested to strictly adhere to the rules concerning time limit for submission of the memorials.

g) Exchange of Memorials:

Exchange of the memorial will be done according to the team codes allocated by the Moot Court Committee.

8. Language:

The official working language of the 7th Anand Swaroop Gupta Memorial International Moot Court Competition, 2023 shall be English.

9. Dress Code:

- a. Inside the Court Room, participants shall be in formal wear only. However robes or collar bands are not allowed.
- b. Female participants are required to wear either a full suit comprising of a black formal blazer and trousers, full sleeved white shirts or white kurta, black bottom wear, black blazer/over coat with formal foot wear.
- c. Male participants are required to wear a full suit comprising of a black formal blazer and trousers, full sleeved white shirts, black tie and formal foot wear.

10. Identification of Participating Team:

- a. Each team will have a team code and each participant shall be given an individual code.
- b. Disclosure of identity of the parent/college/institution/university shall be made only in the registration form. Disclosure at any other point of time during the competition shall be liable for penalty which includes disqualification.

11. Anonymity

Participants shall not disclose their names and the identity of their respective college/institution/organization at any time before the award of the ceremony. The individual code and the team code shall be the sole source of identity of the respective teams throughout the competition. Any disclosure against this rule shall invite penalty including disqualification.

12. Inauguration and Draw of Lots

The formal inauguration and draw of lots of the 7th Anand Swaroop Gupta Memorial International Moot Court Competition, 2023 shall be held on 23rd March, 2023.

13. Structure Of The Competition

- Preliminary Round
- Quarter Round
- Semi Finals Round
- Final

Preliminary Round:

In the Preliminary Round, the teams shall be given the opportunity to argue from both the sides. In this round the teams shall be chosen on the basis of their score. Each team shall be given only 20 minutes to present their case. On the basis of score, Eight teams shall be selected for Quarter Round.

Quarter Round:

In the Quarter Round, the teams shall be given the opportunity to argue from both the sides. In this round the teams shall be chosen on the basis of their score. Each team shall be given only 20 minutes to present their case. On the basis of score, four teams shall be selected for Semi Finals Round.

Semi Finals:

In the Semis the decision shall be on the basis of 'knockout'. Accordingly, two teams shall reach to the Final Round. Each team shall be given 30 minutes to argue their part including rebuttals.

Final:

Each team shall be allotted 30 minutes to present their case including the rebuttals.

Important Note:

- All four stages of the competition shall be held in **Offline Mode**.
- The division of time is left to the discretion of the team members except International Teams subject to the maximum of 12 minutes for one speaker in the Preliminary round, 20 minutes in Semi Finals and 20 Minutes in the Final.
- In case any speaker continues to speak after the allotted maximum time, the additional time that has been used, will be deducted from the time allotted to the other speaker and there will be some penalty marks also as per the discretion of the Judges.

14. Evaluation of the Oral Presentation

Evaluation of oral Round shall be adjudged on the following criteria;

1	Organizing and presentation of facts	10 marks
2	Application of legal principles	20 marks
3	Depth of Research	10 marks
4	Articulation of Issues	10 marks
5	Response to questions posed	10 marks
6	Use of authorities and precedents	20 marks
7	Time Management	10 marks
8	Court Etiquettes	10 marks

15. Important Dates

	Events	Date
1.	Final Registration through Google Form, Receiving of Screen shot or receipt of fee paid.	28 th February, 2023
2.	Last date for seeking clarification regarding Moot Problem	03 rd March, 2023
3.	Release of Clarification	05 th March, 2023
4.	Submission of Written Memorial (Soft Copy)	08 th March, 2023
5.	Submission of Written Memorial (Hard Copy)	10 th March, 2023
6.	Inauguration, Draw of Lots for Preliminary Round	16 th March, 2023
7.	Preliminary Round, Draw of Lots for Quarter Round	17 th March, 2023
8.	Result of Preliminary Round, Draw of Lots and Exchange of Memorials for Semi Finals	17 th March, 2023
8.	Semi-Finals and Final & Valedictory	18 th March, 2023

GLIMPSE FROM PREVIOUS

ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION



Hon'ble Mr. Justice Dipak Misra, Chief Justice of India, Chief Guest of the Inaugural Session of 4th Anand Swaroop Gupta Memorial National Moot Court Competition, 2019



Hon'ble Mr. Justice Swatanter Kumar, Chief Guest in the Valedictory Ceremony of 4th Anand Swaroop Gupta Memorial National Moot Court Competition 2019



Hon'ble Shri. Justice A. K. Sikri, Judge, Supreme Court of India, Chief Guest, in the Valedictory Seminar 3rd Anand Swaroop Gupta Memorial National Moot Court Competition, 2018



Hon'ble Shri. Ram Jethmalani, Senior Advocate, Chief Guest in the Inaugural Session, 3rd Anand Swaroop Gupta Memorial National Moot Court Competition, 2018



Hon'ble Shri. Salman Khurshid, Senior Advocate, Chief Guest in the Valedictory Session in 2nd Anand Swaroop Gupta Memorial National Moot Court Competition, 2017




Hon'ble Mr. Justice P. C. Pant Judge Supreme Court of India, Chief Guest in the Valedictory Session in 1st Anand Swaroop Gupta Memorial National Moot Court Competition, 2016

GLIMPSE FROM PREVIOUS

VIRTUAL ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION

Chief Guest
Valedictory Session



1st Anand Swaroop Gupta Memorial VIRTUAL
National MOOT COURT Competition 2020

Friday, 29th May, 2020

ACADEMIC PARTNER



SHARDA UNIVERSITY
SCHOOL OF LAW

Chief Guest
Valedictory Session



5th Anand Swaroop Gupta Memorial VIRTUAL
International MOOT COURT Competition 2021

Sunday, 21 March 2021

ACADEMIC PARTNER



SHARDA UNIVERSITY
SCHOOL OF LAW

Chief Guest
Inaugural Session



1st Anand Swaroop Gupta Memorial VIRTUAL
National MOOT COURT Competition 2020


Wednesday, 27th May, 2020

ACADEMIC PARTNER



SHARDA UNIVERSITY
SCHOOL OF LAW


Chief Guest
Inaugural Session



5th Anand Swaroop Gupta Memorial VIRTUAL
International MOOT COURT Competition 2021

Thursdays, 18 March 2021

ACADEMIC PARTNER



SHARDA UNIVERSITY
SCHOOL OF LAW

SHARDA UNIVERSITY
SCHOOL OF LAW

1st Anand Swaroop Gupta Memorial VIRTUAL
National MOOT COURT Competition 2020

MOOT COURT HONOURABLE JUDGES

 Hon'ble Mr. Justice Tishan Singh Judge, High Court of Delhi	 Hon'ble Mr. Justice Pradeep Kumar Srivastava Judge, Allahabad High Court	 Hon'ble Mr. Justice Sanjay Kumar Judge, Allahabad High Court	 Hon'ble Mr. Justice Rakesh Taneja Former Chief Justice, Calcutta High Court
 Hon'ble Mr. Justice Rajesh Taneja Chairman, International Law Commission, Bangladesh	 Dr. T.S. Tiwari Chairman, International Law Institute, Delhi	 Dr. Anand Kumar Visiting Faculty, International & Comparative Law Institute, New Delhi	 Ms. Shweta Bhand Senior Partner, International & Solicitor Law Associates, New Delhi

Date: Wednesday-Friday 27th – 29th May 2020

Academic Partner: 

SHARDA UNIVERSITY
SCHOOL OF LAW

5th Anand Swaroop Gupta Memorial VIRTUAL
International MOOT COURT Competition 2021

MOOT COURT HONOURABLE JUDGES

 Hon'ble Mr. Justice Tishan Singh Judge, High Court of Delhi	 Hon'ble Mr. Justice Pradeep Kumar Srivastava Judge, Allahabad High Court	 Hon'ble Mr. Justice A.P. Prasad Judicial Member, C.E. Andhra	 Hon'ble Mr. Justice Rakesh Taneja Former Chief Justice, Calcutta High Court
 Hon'ble Mr. Justice Rajesh Taneja Former Chairman, Law Commission of Bangladesh	 Dr. T.S. Tiwari Chairman, International Law Institute, New Delhi	 Prof. (Dr.) Anand K. Singh Member, Indian Law Institute, Delhi	 Ms. Shweta Bhand Senior Partner, International & Solicitor Law Associates, New Delhi

Date: Thursday 18th – Saturday 20th March 2021

Academic Partner: 

WINNERS OF PREVIOUS

ANAND SWAROOP GUPTA MEMORIAL NATIONAL MOOT COURT COMPETITION



Winner team of 4th Anand Swaroop Gupta Memorial National Moot Court Competition, 2019



Winner team of 3rd Anand Swaroop Gupta Memorial
National Moot Court Competition, 2018



Winner team of 2nd Anand Swaroop Gupta Memorial
National Moot Court Competition, 2017



Winner team of 1st Anand Swaroop Gupta Memorial National Moot Court Competition, 2016

Visit of Distinguished Professors



Prof. S. K. Bhatnagar

Vice Chancellor, Dr. Ram Manohar Lohia
National Law University, Lucknow



Prof. Ved Kumari

Vice Chancellor,
National Law University, Odisha



Prof. Balraj Chauhan

Vice Chancellor, Dharmashastra
National Law University, Jabalpur



Prof. Manoj Kumar Sinha

Director, Indian Law Institute
(Deemed University) New Delhi



Prof. Viney Kapoor Mehra

Vice Chancellor, Dr. B.R. Ambedkar
National Law University, Sonapat



Prof. G S Bajpai

Vice Chancellor, Rajiv Gandhi
National Law University, Patiala

LUMINARIES CORNER



“ Sharda University through its team has done well to mould future law professionals. ”

Hon'ble Mr. Justice Dipak Misra
Former, Chief Justice Supreme Court of India

“ I happened to visit Sharda University & am impressed by its faculty and their friendly nature towards students. ”

Hon'ble Mr. Justice A. K. Sikri
Former Judge, Supreme Court of India



“ It is a wonderful to be in the campus & talking to Law students who are going to shoulder the responsibility of legal and judicial institutions. ”

Hon'ble Mr. Justice Pradeep K. Srivastava
Judge, High Court of Allahabad .



LUMINARIES CORNER

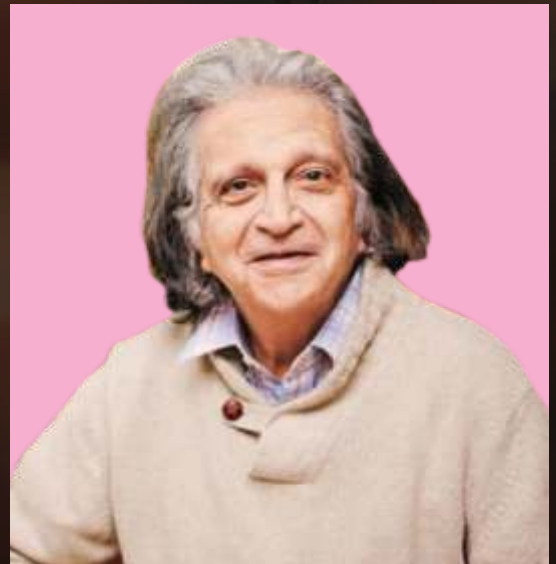


“The Moot Court Competition was organized very well.”

Hon'ble Mr. Justice Swatanter Kumar
Former Chairperson, National Green Tribunal

“A great and happy visit to Law School, which has risen to new academic height.”

Padam Shree Prof. (Dr.) Upendra Baxi
Emeritus Professor, University of Warwick, UK



“I am very convinced with the Moot Court Topic and the arguments of the team.”

Hon'ble Shri Ram Jethmalani



CHIEF PATRONS



Shri P. K. Gupta
Hon'ble Chancellor,
Sharda University

Shri Y.K. Gupta
Hon'ble Pro- Chancellor,
Sharda University



Mr. Prashant Gupta
President, Sharda University Uzbekistan
and CEO- Sharda Group

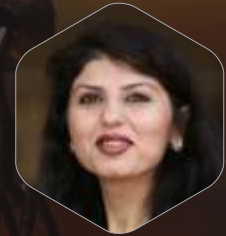
PATRONS OF 7TH ANAND SWAROOP GUPTA MEMORIAL INTERNATIONAL MOOT COURT COMPETITION, 2023



Prof. (Dr.) Sibaram Khara
Vice - Chancellor,
Sharda University



Mr. P.K. Malhotra
Former Secretary, Ministry of Law & Justice,
Distinguished Professor, Sharda School of Law



Prof. (Dr.) Komal Vig
Dean,
Sharda School of Law

ORGANIZING TEAM

Convenor- **Dr. Ruchi Lal**, Associate Professor
Co-Convenor- **Dr. Bhumika Sharma**, Assistant Professor
Dr. Sanskriti Mishra, Assistant Professor

FACULTY ORGANIZING TEAM

Dr. Anita Singh, Professor | **Dr. Bhupendra Gautam**, Associate Professor | **Dr. Ritu Gautam**, Assistant Professor
Ms. Priti Chaudhari, Ph.D. Research Scholar | **Mr. Saquib Ahmed**, Ph.D. Research Scholar

STUDENT CORE ORGANIZING TEAM

Prateek Kumar Dinkar (Student Convenor) Mob- 8789745177
Muskan Sharma | Payal | Arrat Banday | Prashansa Sharma | Vaishanvi

SHARDA UNIVERSITY- Plot No. 32, 34, Knowledge Park-III, Greater Noida (Delhi-NCR)

Registration Link: <https://shorturl.at/IBMT9>

Email id: nmc@sharda.ac.in